

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1161/97

Date of Order : 27.8.97

BETWEEN :

1. K.Jagadiswar Rao
2. G.Narsimulu
3. G.Narsa Reddy
4. K.Dayanand
5. M.Shankaraiah
6. B.Yadaiah
7. J.Sathaiah
8. M.Gopaiah
9. M.Papi Reddy
10. M.D.Jaffer
11. M.Pitchaiah
12. S.Dharma Reddy
13. R.Veeranandam
14. Kistaiah
15. M.Ramachander
16. D.C.S.Kumar
17. M.D.Ismail
18. D.Susai Raj

19. S.Narsa Reddy
20. K.Yadaiah
21. P.M.Chilakaiah
22. John Mohmod
23. Rajaiaj
24. M.A.Razzak
25. Narsimha
26. B.Ramchander
27. G.Vittalnath
28. Bikshapathi
29. Pathulu
30. C.Madhava Rao
31. Narsimha
32. Jamaluddin
33. Babu Hussan
34. A.G.K.Murthy
35. G.H.Babu

.. Applicants.

AND

1. The Union of India, rep. by its Secretary, Ministry of Defence, New Delhi.
2. Engineer-in-Chief, Army Head Quarters, DHQ Post, New Delhi.
3. The Garrison Engineer, Air Force Academy, Hyderabad.

.. Respondents.

Counsel for the Applicants

.. Mr.N.Rama Mohan Rao

Counsel for the Respondents

.. Mr. V.Vinod Kumar

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.N.Rama Mohan Rao, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

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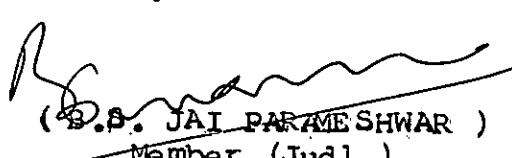
2. This OA is filed praying for a direction to the respondents to fix up the scale of pay of Rs.1200-1800 for the post of Electrician instead of Rs.950-1500 and for a consequential benefits that flow out of such fixation.

3. The applicant, in this OA is relying on the scales of pay fixed for Electrician in C.P.W.D. pray\$ for fixation of scales of pay for ~~them~~ ^{the} also in the scale of Rs.1200-1800 instead of their present scale of Rs.950-1500. They also, relying on the judgement of the Bangalore Bench in OAs. 1337 and 1364 to 1367/94 decided on 31.3.95 (Shri B.N.Kadepatti and 12 others vs. Union of India). They have submitted a representation in this connection dt 20.11.96 (A-2) followed by their reminder dt. 24.2.97 (A-3) to R-2. It is stated that the representation is yet to be disposed of.

4. Under the circumstances R-2 is directed to dispose of the representation referred to above expeditiously within three months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly. No costs.

6. Registry should send a copy of this OA along with judgement to R-2.


(S.P. JAI PARAMESHWAR)

Member (Judl.)

27.8.97

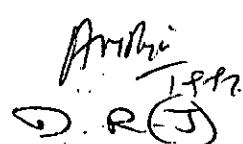

(R.RANGARAJAN)

Member (Admn.)

Dated: 27th August, 1997

(Dictated in Open Court X)

sd


Amrit
1997
D.R.J.

..3..

1. The Secretary, Min. of Defence, New Delhi.
2. Engineer in Chief, Army Head Quarters, DHQ Post, New Delhi.
3. The Garrison Engineer, Air Force Academy, Hyderabad.
4. One copy to Mr. N. Ram Mohan Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Vinod Kumar, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

27/8/92
TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RAGGARJAN : M.(a)

AND

THE HON'BLE SHRI B.S.J. I PARMESHWAR :
(M) (3)

Dated: 27/8/92

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO. 1141/92

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

